

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**12. MA 1621/2018 MA 1822/2019 IA 1324/2020 IA 2273/2020**  
**IN CP(IB)/1616/MB/2017**

**CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)**  
**SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL**  
**COMPANY LAW TRIBUNAL HELD ON 14.07.2021**

**NAME OF THE PARTIES: - Vellurmadam Harish Gopalkrishnan**  
**V/s**  
**Bharat Cooperative Bank**

**Section: 7 and 60(5) of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA 1324/2021**:- Mr. Devarajan Raman, RP appeared in person. This IA 1324/2021 is filed by Resolution Professional for early hearing of MA 1621/2018. It is evident from the record that the MA 1621/2018 is fixed for hearing on **05.08.2021**. In view of the above, nothing survives in IA 1324/2021 and no order is called for. Accordingly, **I.A. bearing No. 1324/2021 is disposed of**. List the IA 2273/2020, MA 1621/2018, MA 1822/2019, IA 1164/2021 and IA 1955/2019 on **05.08.2021** for hearing.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

**Sd/-**  
**ASHOK KUMAR BORAH**  
**Member (Judicial)**